

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Contempt Petition No.63 of 2004.
in
Original Application No.779 of 1997.

Allahabad, this the 20th day of September, 2005

Hon'ble Mr. A.K. Bhatnagar, J.M.
Hon'ble Mr. D.R. Tiwari, A.M.

Kamla Shanker,
Son of Late Shri Sankatha Prasad
Srivastava (presently retired as
Assistant Having last served at
Ordnance Depot, Fort, Allahabad)
resident of 901/6D, Baghambari Gaddi,
Allahapur, Allahabad. ...Applicant.

(By Advocate : Shri R.R. Tripathi)

Versus

Shri K.P. Vijai Raghawan,
The Senior Local Audit Officer (S)
located at Central Ordnance Depot,
Chheoki, Allahabad. ...Respondents.

(By Advocate : Shri A. Mohiley)

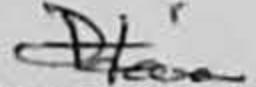
O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

We have heard learned counsel for the applicant
and perused the record available before us.

2. This contempt petition was filed for punishing the
respondents for not complying the direction given in order
dated 18.8.2000 in OA No.779/1997 by which the direction
was given to the respondents "to re-consider the whole matter
and orders be obtained from the competent authority regarding
sanction of 177 days hospital leave to the applicant, as per
his entitlement, within a period of 08 weeks from the date
of communication of this order. The OA is disposed of
accordingly."

3. We have gone through Annexure-CA-3, the letter dated 12.10.2004, which is a detailed and speaking order, by which the case of the applicant has been re-considered and decided as per rules. Therefore, we find that no case of contempt is made out as the order of this Tribunal has fully ^{been} complied with. Accordingly, the contempt petition is dismissed. Notice issued to the respondent is hereby discharged. Liberty is granted to the applicant if he ^{is} still feels aggrieved, he may come on original side.


Member-A


Member-J

RKM/